

Presented on : 05-10-2021

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN BENCH) AT CHENNAI

Original Application No. 124 OF 2021

Sibi Joseph

- Appellant

Vs.

Union of India & 8 others

- Respondents

REPLY FILED BY THE 9TH RESPONDENT

BK & CO.

ENOCH DAVID SIMON JOEL (E 68) K/925/09
S SREEDEV (S 2272) K 1219/2006
RONY JOSE (R 1364) K/705/2012
CIMIL CHERIAN KOTTALIL K/345/2017

COUNSEL FOR THE 9TH RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN BENCH) AT CHENNAI

Original Application No. 124 OF 2021

Sibi Joseph - Appellant
Vs
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Dated this the 4th day of October 2021.


Counsel for the 9th Respondent
Enacts David Simons Joel.

1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN BENCH) AT CHENNAI

Original Application No. 124 OF 2021

Applicant

Sibi Joseph
Aged 38 years, S/o. K.S. Joseph
Kallammakkal house,
Dhoni P.O., Palakkad-678 009.

Respondents

1. Union of India,
Ministry of Environment,
Forests & Climate Change,
Represented by its Deputy
General of Forests (C),
Regional Office (SZ), Kendriya Sadan,
4th Floor, E&F
Wings, 17th Main Road,
Koramangala II Block,
Bangalore-560034.
2. State Environmental Impact
Assessment Authority,
KSRTC Bus Terminal Complex,
4th Floor, Thampanoor,
Thiruvananthapuram, Kerala-695001
Represented by its Member Secretary.
3. The Director of Mining and Geology,
Pattom Palace P.O.,
Kesavadasapuram,
Thiruvananthapuram,
Kerala-695 004.
4. State of Kerala,
Represented by its Principal Secretary
Environment Department
South Sandwich Block, Room-SSBT II,
4th Floor, Government Secretariat,
Thiruvananthapuram-695001.
5. The District Collector,
Civil Station, Palakkad-678001.
6. Akathethara Grama Panchayat
Akathethara Panchayat Office,
Malampuzha Road, Palakkad-678008.
Represented by its Secretary.
7. Kerala State Pollution Control Board,
Pattom, Plamood Junction,
Thiruvananthapuram-695 001
Represented by its Member Secretary.



For MARYMATHA GRANITES

Managing Partner
K. J. THOMASKUTTY

8. M/s. Royal Sands and Gravels Pvt. Ltd.,
Represented by its Managing Director,
Mohammed Fazcel T.A.
Plaza Junction, Dhoni P.O.,
Palakkad-678 009.

9. M/s. Mary Matha Granites
Represented by its Managing Partner,
Dhoni, Palakkad-678009.

REPLY FILED BY THE 9TH RESPONDENT

I, K.J. Thomaskutty, S/o. Joseph, aged 69, residing at KannamthanathuVeedu, Kompanoli, Vadasserikara, Pathanamthitta, do take oath and solemnly affirm and state as follows;

1. I am the Managing Partner of the 9th Respondent in the above Original Application and I am aware of the facts of the case and am competent to swear to this affidavit.
2. The above original application has been filed seeking a direction to the 1st Respondent to take immediate measures to assess the damages that have been caused on account of the alleged illegal quarrying operation being carried out by Respondents 8 and 9 in Palakkad District. The application also seeks for a direction to the 1st Respondent to pass necessary orders restraining the 2nd Respondent from granting any environmental clearance for mining if the total quarrying area exceeds 5 Hectares.
3. All the averments and allegations contained in the memorandum of original application are denied except to the extent admitted hereunder. The above original application is not maintainable either on law or on the facts and circumstances of the case.
4. At the outset, it is to be pointed out that the present original application is liable to be dismissed in limine for being barred by limitation. The present original application has been filed beyond the prescribed period of 5 years from the date on which the cause for such compensation or relief first arose. Section 15(3) of the National



For MARYMATHA GRANITES

Managing Partner
K. J. T. THOMASKUTTY

Green Tribunal Act mandates that an original application under Section 15 has to be filed within 5 years from the date on which the cause for such compensation or relief first arose. Even going by the admitted statement of the Applicant, the cause of action arose on 24.05.2014 and therefore an original application ought to have been filed on or before 23.05.2019. The said period could have been extended only until 24.07.2019, even by condoning the delay. If the original application is one that is filed under Section 14 of the Act, the original application ought to have been filed by 23.11.2014, which could have been extended by a maximum period until 23.01.2015, by condoning the delay. However, the present appeal is filed only on 23.05.2021 and the same is beyond the period of limitation. The suit filed in the year 2020 before the Munsiff's Court, Palakkad will also be of no avail in condoning the delay in filing the original application, since, under any circumstance, time had expired in the year 2019 itself. The original application is liable to be dismissed on this ground alone.

5. The appeal is vitiated by malafides and the attempt of the Applicant is to somehow coerce me to yield to his illegal demands. The original application is filed on an experimental basis without any merit whatsoever. Applicant has been compelling me to purchase his property at a very exorbitant price and even though I was willing to purchase the property at the market price, since the amount demanded was exorbitant, I refused to accede to his demand. Ever since that, Applicant has been attempting to create hurdles in the conduct of my business so as to coerce me to yield to his illegal demands and the present application is only one such attempt.
6. It is relevant to point out that the 9th Respondent has been granted all necessary permissions by all statutory authorities concerned for undertaking quarrying operations in 2.7721 Hectares of land in Re.Sy.Nos. 110/1 and 110/3 in Akathethara Village in Palakkad District and also to operate a crusher unit. True copy of the quarrying lease dated 11.08.2010 valid till 10.08.2022 issued to one Sri. Sajimon Abraham is produced and marked as **Exhibit R9(a)**. The said lease was thereafter transferred to the 9th Respondent by a



For MARYMATHA GRANITES

Managing Partner
K. J. THOMASKUTTY

transfer deed dated 23.01.2017. True copy of the deed of transfer of quarrying lease dated 23.01.2017 is produced and marked as **Exhibit R9(b)**. True copy of the consent to operate issued by the 7th Respondent to the 9th Respondent for undertaking quarrying operations is produced and marked as **Exhibit R9(c)**. True copy of the consent to operate issued by the 7th Respondent to the 9th Respondent for operating the crusher unit is produced and marked as **Exhibit R9(d)**. True copy of the Panchayat license issued by the 6th Respondent to the 9th Respondent for undertaking quarrying operations is produced and marked as **Exhibit R9(e)**. True copy of the Panchayat license issued by the 6th Respondent to the 9th Respondent for operating the crusher unit is produced and marked as **Exhibit R9(f)**. True copy of the Sanitary Certificate issued by the Health Inspector, Akathethara Primary Health Centre is produced and marked as **Exhibit R9(g)**. True copy of the license under the Factories Act issued to the 9th Respondent is produced and marked as **Exhibit R9(h)**. Thus the 9th Respondent is in possession all the statutory licenses and permits, mandated under law, for undertaking quarrying operations and for operating the crusher unit.

7. Be that as it may, the statements contained in paragraphs 1 and 2 of the original application do not concern the 9th Respondent and therefore deserve no comments.
8. Statements contained in paragraph 3 are not fully correct and hence denied. Since the 9th Respondent is an existing leaseholder, having obtained the quarrying lease prior to 18.05.2012, it is not statutorily required to obtain an environmental clearance certificate for its functioning. There are only 2 quarries that are functioning in the Akathethara Panchayat with an approved mining plan. The statement that there are 13 quarries is absolutely false and hence denied.
9. The statements contained in paragraphs 4 to 6 are not fully correct and are hence denied. The statement that the quarrying operations seriously damage the streams and forest and that the dust affects the ecology of the area are false and hence denied. Statements that several cracks have developed in the roads and buildings and the



For MARYMATHA GRANITES

Managing Partner
K. J. THOMASKUTTY

statement that the nearby stream is diverted in view of the dumping of quarried materials are all mere figments of imagination of the applicant, without any merit whatsoever and are hence denied. The stream is situated at a distance of 5 km from the boundary of the quarry. The surface water flow from the quarry site is managed within the quarry area with silt traps and to delay/RHW ponds. The area is protected using brick walls on all sides in order to avoid seepage and erosion of any water from the quarry. The statement that the quarry dumps quarry materials into the stream is absolutely false and hence denied. All mitigation measures as are directed by the Pollution Control Board are strictly followed by the 9th Respondent and there is no pollution as alleged by the applicant.

10. The houses mentioned in paragraph 5 are all situated more than 1 km away from the quarrying site. Blasting operations are conducted strictly in accordance with the licenses and using controlled blasting method (NONEL technology) so as to mitigate any adverse effects. The quarrying unit is situated at a distance of more than 1 km from the Dhoni Waterfall and more than 5 km from the river. The Malampuzha Dam situated more than 2.5 km from the quarrying site and in the lower side of the south-west of the dam which is not part of the catchment area.
11. The statements in paragraphs 7 to 14 of the application are also not correct and hence denied. The mining project of the 9th Respondent is a very small scale project and not a large-scale project as is portrayed by the Applicant. The statement that there are 13 quarries in the Panchayat is not correct and hence denied. There are only 2 quarries in the Panchayat which are functioning with an approved mining plan. The statement that the operation of the crusher creates dust generation which adds to the pollution is not correct and hence denied since the unit is functioning strictly in accordance with the conditions imposed by the Pollution Control Board in the consent granted to them. The statements in paragraph 9 are absolutely false and hence denied. There is absolutely no scientific basis to allege that the quarrying operations are the reason for the landslide that is alleged to have occurred in the District.



For MARYMATHA GRANITES

Managing Partner
K. J. THOMASKUTTY

12. The statement that the reason for the huge calamity is the excessive mining without conducting any environmental impact assessment is not fully correct and hence denied. The quarrying area of the 9th Respondent is only 2.7721 hectares which is less than 5 hectares and since there is no other quarry within 500m radial distance, environmental impact assessment is not applicable for the 9th Respondent's project. The quarrying area of the 9th Respondent is restricted to 0.00062% of the entire District and is not a large-scale project as is attempted to be portrayed by the Applicant. Quarrying activities in the State of Kerala are strictly controlled and no activity is permitted in landslide prone areas as identified by the State Disaster Management Authority. In such circumstances, the allegation of the applicant that there is no provision to prevent mining in landslide prone areas is absolutely false and hence denied.
13. The grounds raised are also untenable and hence denied. The grounds raised are mere repetition of the facts and are hence denied. The statement that the quarrying operations are conducted near to eco-sensitive areas is absolutely false and hence denied.
14. Applicant is not entitled for any of the reliefs claimed and the present application is only to be dismissed with exemplary costs to this Respondent.

Hence it is humbly prayed that this Hon'ble Tribunal may be pleased to accept this affidavit and dismiss the original application with exemplary costs to this Respondent.

All the facts stated above are true and correct.

Dated this the 4th day of October 2021



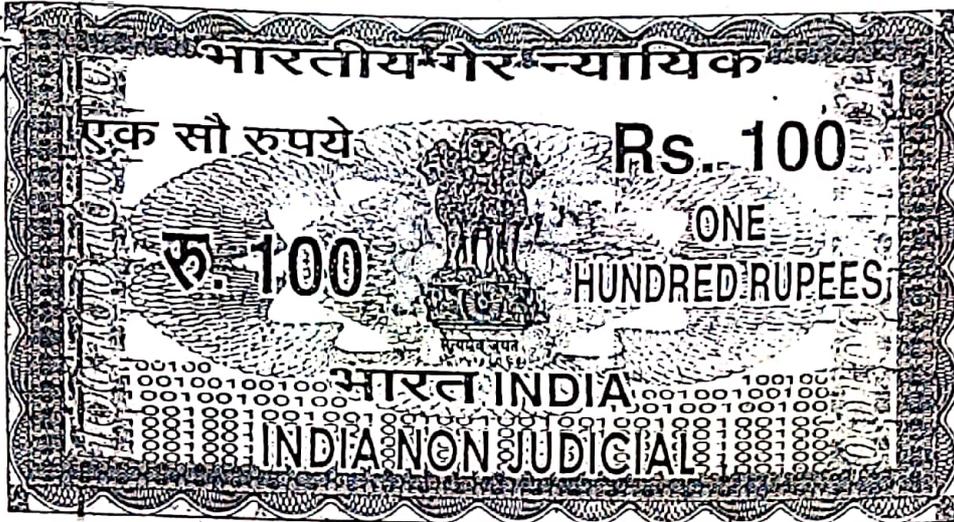
FOR MARYMATHA GRANITES

Managing Partner
K. J. THOMASKUTTY

Deponent

Solemnly affirmed and signed before me by the literate deponent who is personally known to me on this the 4th day of October 2021 at my office in Ernakulam.


Advocate
Epoch David Simon Joel.



केरल KERALA

FORM - 'H'

623351

(See Rule 32)

QUARRYING LEASE

This indenture made this the 11th day of August 2010 between the Governor of Kerala (hereinafter referred to as the "State Government" which expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and Shri. Sajimon Abraham aged 39 years son of Shri. P.M. Abraham, resident of Palakkattu House, Kidangoor PC., Kottayam in the village of Kidangoor, taluk of the Meenachil, Kottayam District (hereinafter called the "lessee" which expression shall where the context so admits, include his / heirs, executors, administrators, representatives and permitted assigns) of the other part.


 A. K. MANOJ
 Geologist
 District Office of the Department of
 Mining and Geology, Palakkad.

2.
 Sajimon Abraham



Re: -
 Or - 10
 As - 3



No : 25616
Value Rs : 100/-
Sold to :
Dated on : 20/08/2010

82320

7-8-10

TTP Palackal

2885/2010

P. RAVINDRANATHAN
DISTRICT COURT VENDOOR
PALAKKAD

Presented in the office of the Sub Registrar of Olavakkod

The photo grahis & finger prints of the Buyer/s, Seller/s

in the presence of affixed under section 32A and a fee of

Rs 2586/- Paid at 10 hours minute

on the 20th day of August 2010

with letter No DOP/3833/09/AID/21.8.2010
of the District Officer Palakkad.

Sajimon Abraham Saji

28th day of August 2010

P. BALACHANDRAN
SUB REGISTRAR
OLAVAKKOD

1) Sajimon Abraham Saji S/o P.M Abraham business
resides at Palakkathura Kizhampur Kottayam

2) I have subscribed myself as the execution of this
instrument by the M.C. Manoj Geologist District Office of the Dept
Mining and Geology Palakkad for and on behalf
of the Governor of Kerala who is exempted from
personal appearance under section 27(c) of the instrument.

Meena Varma & D/o Ravivarma Akattethara, Howewil
2. Muhammad Rafiq S/o A. ABRAHIM ARTIST KALLADKODE

28th day of August 2010



2010

7

Registration No 2885
2010
227
237

P. BALACHANDRAN
SUB REGISTRAR
OLAVAKKOD

28th day of August 2010

P. BALACHANDRAN
SUB REGISTRAR
OLAVAKKOD

Witnesseth that in consideration of the rents and royalties and lessee/lessee's covenants, hereinafter reserved and contained the State Government both hereby demise upto the lessee the land measuring 2.7721 hectares described in the schedule hereunder delineated on the plan here to annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of 12 (twelve) years commencing from the 11th day of August 2010 and ending on the 10th day of August 2022 for the purposes of extracting minor minerals and subject to the terms and conditions contained in the Kerala Minor - Mineral Concession rules, 1967 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing.

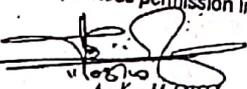
1. The lessee shall have the right in and upon the said lands to extract Granite Building Stone (hereinafter called the said mineral) and to do all acts necessary for the extraction of the said mineral including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose off the said minerals extracted as aforesaid.
2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral and remove the same from the quarry hold on permits issued by the competent authority or any other officer authorised by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in schedule I to those Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any per hectare of the land the surface whereof shall be occupied or used by the lessee for any of the purposes of this demise and so in proportion for any area less than a hectare. The said surface rent shall be paid by yearly payments, the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee shall at all time during the currency of this demise keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also, maintain a register of employees showing therein separately men, women and children employed daily and shall at all reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him/her to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee shall submit reports in Forms 'F' and 'G' on the specified dates.
5. All sums found due under or by virtue of this deed from the lessee may be recovered from him jointly and severally from them and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.


A.K. MANOJ
Geologist
District Office of the Department of
Mining and Geology, Palakkad.


Sajimon Abraham



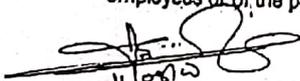
6. The lessee shall at the lessee's own expense erect and at all time maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan hereto annexed.
7. No quarrying operations or working shall be carried on or permitted to be carried on by the lessee in or under the said lands at any point within a distance of 75 meters from any railway line except with the previous permission in writing of the railway administration concerned; and from any bridge on the National Highway or 50 meters from any reservoir, canal or other public works such as public roads and buildings or inhabited site, burial ground etc. shown on the plan thereto annexed except with the previous permission in writing of the State Government / competent authority or otherwise than in accordance with such instructions, restrictions and condition either general or special which may be attached to such permission. The said distance of 50 meters shall be measured in the case of a railway, reservoir, or canal horizontally from the outer edge of the bank or outer edge of the cutting, as the case may be and in the case of a building horizontally from the plinth thereof. In the case of village roads no workings shall be carried on within a distance of 10 meters of the outer edge of the cutting except with the previous permission in writing of the State Government / competent authority. For the purposes of this clause the expression "railway and railway administration" shall have the same meaning as defined in sub section (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).
8. The sides of open workings shall sloped, stepped or secured by the lessee in such a manner as to prevent danger from falls of material, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.
9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
10. The lessee shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.
- 10A The lessee shall be responsible for implementing the provisions of the various labour laws applicable, from time to time to the quarry.
11. The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the competent authority.


A. K. MAROJ
Geologist
District Office of the Department of
Mining and Geology, Palakkad.


Sajimon Abraham



- 11A Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 34 read with condition 11, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from the time to time, to the quarry.
12. The lease may be surrendered by the lessee at any time after 3 months notice in writing to the competent authority.
- Provided that the lessee has paid all sums due on account of the lease. Provided further that if the lessee elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the terms of the lease deed.
13. On the expiration of the term of this lease or on its earlier determination under clause 12 the lessee shall pay to the State Government for all land which has been rendered useless for agriculture, through the exercise of the powers demised by this lease such sum as the District Collector may fix as equivalent to the capitalized value or the land revenue of such land rendered useless. The lease shall continue if the sums are not cleared before the date of determination of notice.
14. If the lessee shall be desirous of taking a further lease of the said lands for a further term of years he shall give three months previous notice in writing of such desire to the competent authority and if the lessee has duly observed all the conditions of this lease, the competent authority may agree to renew the lease for such further term and on such terms and conditions as the competent authority may determine which shall be in accordance with the provisions of these rules.
15. If the lessee shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government / competent authority shall be the Judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government / competent authority to cancel this lease and take possession of the said lands or in the alternative to receive from the lessee such penalty for the breach not exceeding five times the amount of the said yearly dead rent as the State Government / competent authority may fix.
16. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or upon the said lands, any engines, machinery, plant buildings, structures and other works erections and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands, the same shall, if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee by the competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee in respect thereof.
17. This lease is subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the lessee's employees or of the public, whether under the Indian Mines Act or other wise.


A. K. MANOJ
Geologist


Sajimon Abraham



18. The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
19. The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
20. The lessee shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
21. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967, but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee. In this case anticipated royalty for the mineral at the rate of Rs.16/- (Rupees Sixteen only) per tonne for a period of one year is Rs.6,40,000/- (Rupees Six Lakhs and Forty Thousand only).
22. Dead rent realizable at the rate of Rs. 1st year Nil, 2nd year Rs.200/-, 3rd year onwards Rs.800/- per hectare subject to revision from time to time. Surface rent at the rate of Rs.100/- (Rupees One hundred only) per hectare for One year is Rs.277/- (Rupees Two hundred and Seventy Seven only) security deposit is Rs.1,000/- (Rupees One thousand only).



A. K. MANOJ
Geologist
District Office of the Department of
Mining and Geology, Palakkad.



Seimon Abraham



The schedule above referred to Description of Land

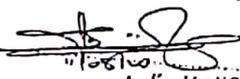
District Taluk	Village	Re-Survey No. of the area Block	Area in Hectares
Palakkad Palakkad	Akathethara	110/1 and 110/3 25	2.7721 Hectares

Bounded by

Sy. Nos.

- On the North by 117, 116
- On the East by 117
- On the South by 109
- On the West by 110/1

In witness whereof the parties hereto have set their hands hereunto on the day and year first above written

Signed by 
A. K. MANOJ

for and on behalf of the Government of Kerala
District Office of the Department of Mining and Geology, Palakkad.


Sajimon Abraham

In the presence of

1. *Handwritten name*
Officer of the Department of Mining & Geology
Palakkad.

2. *Handwritten name*
Dept of Mining and Geology, Town 7-31 Complex, Palakkad.

Signed by  Sajimon Abraham

for and on behalf of the lessee / lessees

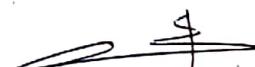
1. P. JACOB DARS 
DARSICILU
KATTAYAM

2. Sabu Thomas
Kala puzhachal
Ayyarleruvann
Kottayam

Government Presented form
Correlation


Sajimon Abraham

True Copy


Advocate

भारतीय गैर न्यायिक
 एक सौ रुपये
 On production of the original document
 I have satisfied myself that a stamp
 duty of Rs. 100/- has been paid
 (here of 1st March 2017) sub registration
 T P Ajayans
 भारत INDIA
 INDIA NON JUDICIAL



Form E

TRANSFER OF QUARRYING LEASE

(See Rule 45)



The Indenture made this 23rd day of January 2017 between
 Sri. Sajimon Abraham Business, aged 46 years, S/o P.M. Abraham residing at
 Pulakkattu House, Kidangoor.P.O, Kottayam (name of the person with address
 and occupation) (hereinafter referred to as the "transferor" which expression
 shall where the context so admits be deemed to include his heirs, executors,
 administrators, representatives and permitted assigns) of the first part.

Sajimon Abraham

K.J. Thomaskutty

67600
 100/-
 K J Thomas Kutty
 Dhoni
 (1-17)

K.K. Sajim
 Geologist



P. RAVINDRANATHAN
 DISTRICT COURT VENKAT
 PALAKKAD



കേരളം KERALA

3D 212211

And

(2)

Managing Partner M/s Mary Matha Granites, Dhoni.P.O, Palakkad Reg.No.3871 of 2015, represented by its managing partner Sri.K.J.Thomaskutty aged 66 years S/o K.T.Joseph residing at Kannanthanathu House, Vadasserikkara.P.O, Vadasserikkara Village, Ranni Thaluk, Pathanamthitta District, registered under the Indian Partnership Act 1932(9 of 1932) and having their registered office at House No.260, Mayapuram, Dhoni, Palakkad District (hereinafter referred to as "transferee" which expression where the context so admits be deemed to include all the said partners, their respective heirs, executors, legal representatives and permitted assigns) of the second part.

And

The Governor of Kerala (hereinafter referred to as the State Government which expression shall where the context so admits be deemed to include the successors and assigns) of the third part.

Sajimon Abraham

K.J.Thomaskutty

[Signature]

[Signature]
K.B. Sajeem
Geologist



67601

No. 101
Value Ref KJ
Sole to Thomas
Date 11-1-17

Thomas Kutty
Dhoni
11-1-17

P. RAVINDRANATHAN
DISTRICT COURT VENUE
PALAKKAD

(3)

Whereas by virtue of a deed of lease proceedings order No.120/2010-2011/3355/M3/2010 dtd .26.05.2010 and registered as No.2885 on 28.08.2010 in the office of the Sub Registrar of Olavakode (hereinafter referred to as lease) the original whereof is attached hereto and marked 'A' entered into between the State Government (hereinafter called the lessor) and the transferor (hereinafter called the lessee) the transferor is entitled to search for, win and work quarries and minerals in respect of Granite Building Stone (name of mineral/s) in the lands described in Schedule thereto and also in Schedule annexed hereto for the term and subject to the payment of the rents and royalties and observance and performance of the lessee's covenant and conditions in the said deed of lease reserved and contained including a covenant not to assign the lease or any interest there under without the previous sanction of the State Government.

And whereas the transferor is now desirous of transferring and assigning the lease to the transferee and the State Government has, at the request of the transferor, granted permission to the transferor vide order No.599/2016-17 /6853/M3/2016 dated 17.12.2016 to such a transfer and assignment of the lease upon the condition of the transferees entering into an agreement containing the terms and conditions hereinafter setforth.


Sajimon Abraham


K.J.Thomaskutty


K.K. Sajeev
Geology &c.



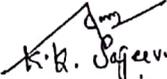
(4)

Now this Deed Witnesseth as follows :

1. The transferee hereby covenants with the State Government that from and after the transfer and assignment of the lease the transferee shall be bound by, and be liable to perform, observe and conform and be subject to all the provisions of all the covenants, stipulations and conditions contained in said herein before recited lease in the same manner in all respects as if the lease had been granted to the transferee as the lessee there under and he had originally executed it as such.
2. It is further hereby agreed and declared by the transferor of the one part and the transferee of the other part that
 - (i) The transferor and the transferee declare that they have ensured that the mineral rights over the area for which the quarrying lease is being transferred vest in the State Government.
 - (ii) The transferor hereby declares that he has not assigned, sublet, mortgaged or in any other manner transferred the quarrying lease now being transferred and that no other person or persons has any right, title or interest whereunder in the present quarrying lease being transferred.
 - (iii) The transferor further declares that he has not entered into or made any agreements, contact or understanding whereby he had been or is being directly or indirectly financed to a substantial extent by or under which the Transferor's operation or understandings were or are being substantially controlled by any person or body of persons other than the transferor.
 - (iv) The transferee hereby declares that he has accepted all the conditions and liabilities which the transferor was having in respect of such quarrying lease.
 - (v) The transferee further declares that he is financially capable of and will directly undertake quarrying operations.
 - (vi) The transferee further declares that he has filed an affidavit stating that he has filed up-to-date income tax returns, paid the income tax assessed on him and paid the income tax on the basis of self assessment as provided in the Income Tax, Act 1961, (43 of 1961).


Sajumon Abraham


K.J. Thomaskutty


K.K. Jageevy
Geologist.



(5)

- (vii) The transferor has supplied to the transferee the Original or certified copies of all plans of abandoned workings in the area.
- (viii) The transferee hereby further declares that as a consequence of this transfer, the total area while held by him under mineral concessions are not in contravention of Kerala Minor Mineral Concession Rules, 2015.
- (ix) The transferor has paid all the rent, royalties, and other dues towards Government till date, in respect of this lease.

SCHEDULELocation and area of the lease

District	Taluk	Village	Panchayath	Re.Sy.No Block No.	Area in hectares
Palakkad	Palakkad	Akathethara	Akathethara	110/3 & 110/1	2.7721

Bounded by Sy Nos :-

Block 25 OLD Sy No. 1/9A1A3, 37/2

On the North by Sy No. : 117, 116
 On the South by Sy No. : 109
 One the East by Sy. No : 117
 And on the West by Sy. No : 110/1


 Sajimon Abraham


 K.J. Thomaskutty


 K. K. Sajeev
 Geologist



(6)

In witness whereof the parties hereto have signed on the date and year first above written.

Signed by

K. K. SAJEEVAN
Geologist
District Office of the Department of
Mining and Geology, Palakkad
Pin-678 014.

For and on behalf of the Governor of Kerala
In the presence of

1. Vimal M.V., Dist. Geologist
District Office, Department of Mining & Geology
Palakkad

2. Swil Kumar R., Asst. Geologist
District Office, Dept. of Mining & Geology
Palakkad

Signature of transferor in the presence of witnesses

1. Tijo C. Ravi, Manager, Cheriya Vadakkuvattuzhi
KARIKATTURU P.O. MANIMALA

2. SAJEEV S KUZHIANAYIL
THALACHIRA PO VPOSSERIKKARA

Signature of the transferee in the presence of witnesses

This deed prepared by: 1. GANU SANKAR, Vattoppuzha
MADAMEN P.O. PERUMAL

2. T. Santhosh,
"Sree Durga"
Vattikkandam (P.O.)
Palakkad T.S.S.

Sajimon Abraham
K.J. Thomaskutty
K.K. Sajeevan
Geologist

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document marked as Ext. R9(b)

Advocate



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/IC/CO-988/2011
Date of issue :25/05/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/IC/R3/257/2018

Ref : 1. Your Application No:7081591

2. Consent No:PCB/PLKD/IC/CO/R2/823/2016 Dated 08.02.2016 Valid Upto 31.03.2017

3. Consent variation Order No:PCB/PLKD/CO/CVO/25/2017 Dated 30.03.2017 Valid Upto 31.03.2018.

The 'Integrated Consent to Operate' issued as per reference above to M/s Mury Matha Quarry, Mayapuram, Dhoni. P. O, Palakkad is hereby renewed up to 31/07/2022 and issued to M/s Mary Matha Quarry, Mayapuram, Dhoni. P. O, Palakkad The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Renewal date	On or before 30.06.2022
2	Fee Remitted	1,53,000/-
3	VALIDITY	31.07.2022

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

1. This consent is granted on the basis of the affidavit furnished by the applicant. If the statement furnished in the affidavit is found false or in the case of non compliance of integrated consent to operate conditions the consent issued will be withdrawal/cancelled.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :25/05/2018

KRISHNAN M N Digitally signed by KRISHNAN M N
Date: 2018.05.29 10:53:55 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER

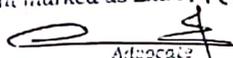


To

K J THOMASKUTTY, MANAGING PARTNER, MARYMATHA QUARRY, MAYAPURAM, DHONI
PO, PALAKKAD

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

This is the true copy of the
document marked as Ext. R9(c)


Advocate



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/ICO/R15PAL1416123/2019
Date of issue :23/01/2020

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R2/12186195/2019

Ref : I. Consent no: PCB/PLKD/IC/CO/R1/76/2017 Dated: 23/01/2017, valid up to: 31/12/2019 in file no: PCB/PLKD/IC/CO-988/2011

The 'Integrated Consent to Operate' issued as per reference above to M/s MARY MATHA GRANITES, MAYAPURAM, NEAR LEAD COLLEGE DHONI.P.O, PALAKKAD, Pin Code : 678009 is hereby renewed up to 31/12/2024 and issued to M/s MARY MATHA GRANITES, MAYAPURAM, NEAR LEAD COLLEGE DHONI.P.O, PALAKKAD, Pin Code : 678009 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	FEE REMITTED	Rs. 287500/-
2	VALIDITY	31/12/2024
3	ANNUAL FEE	Rs. 50000/-
4	CATEGORY	ORANGE
5	LAST DATE FOR RENEWAL APPLICATION	31/10/2024
6	CAPITAL INVESTMENT	585.00 Rs in Lakhs

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

KRISHNAN M N Digitally signed by KRISHNAN M N
Date: 2020.01.24 07:52:37 +05'30'

DATE :23/01/2020

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To

K J THOMASKUTTY, MANAGING PARTNER, MARY MATHA GRANITES, MAYAPURAM,
DHONI.P.O, NEAR LEAD COLLEGE, PALAKKAD, KERALA, PIN - 678009
MARY MATHA GRANITES, MAYAPURAM, NEAR LEAD COLLEGE DHONLP.O, PALAKKAD, Pin
Code : 678009

1. This digitally signed document is legally valid as per the Information Technology Act 2000

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

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document marked as Ext. R9(d)

Advocate



ലൈസൻസ് നമ്പർ : A6-1147/2021-22-74

തീയതി : 03/04/2021

അകത്തേത്തറ ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും 1994 ലെ കേരള പഞ്ചായത്ത് രാജ് ആക്ട് (1994 ലെ 13) 232,233,234,254 എന്നീ വകുപ്പുകളും അതേ തുടർത്തുള്ള ചട്ടങ്ങളും അനുസരിച്ച് ഫാക്ടറികൾ, വ്യാപാരങ്ങൾ, മറ്റു സേവനങ്ങൾ എന്നിവയ്ക്കായി നൽകുന്ന

ലൈസൻസ്

ലൈസൻസിയുടെ പേരും മേൽവിലാസവും	കെ.ജെ.തോമസ്കുട്ടി, കണ്ണനാനത്ത് വീട്, വടശ്ശേരിക്കര.പി.ഒ, പത്തനംതിട്ട
സ്ഥാപനത്തിന്റെ പേരും സ്ഥലനാമവും	മേരിമാതാ കാനി, ടോണി
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	കരിങ്കൽ ഖനനം നടത്തുന്നതിന്
കെട്ടിടം/സർവ്വെ നമ്പരും വാർഡ് നമ്പരും	കെട്ടിട നമ്പർ : 1/119, Re sy no 110/1,3
ലൈസൻസ് കാലയളവ്	01/04/2021 മുതൽ 31/03/2022വരെ
ഈടാക്കിയ ലൈസൻസ് ഫീസ്	10,000/- രൂപ , രശീതി നമ്പർ: 1200104443 dt. 25/03/2021
ഈടാക്കിയ തൊഴിൽക്കരം	2500/രൂപ. രശീതി നമ്പർ: 1200104444 dt. 25/03/2021
ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരാക്ഷേപ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാര സ്ഥാനം)	<p>1) സാനിറ്ററി സർട്ടിഫിക്കറ്റ് നമ്പർ 04/21 dt. 11.02.2021.</p> <p>2) മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുമുള്ള അനുമതി നമ്പർ PCB/PLKD/IC/CO-988/2011 dt. 25/05/2018. Valid upto 31/07/2022.</p> <p>3) മൈനിംഗ് & ജിയോളജി വകുപ്പിൽ നിന്നുമുള്ള അനുമതി നമ്പർ 599/2016-17/6853/m3/2016 dt. 17/12/2016. Valid upto 10.8.2022</p> <p>4) പാറ പൊട്ടിക്കുന്ന ആളുടെ വൈദഗ്ധ്യം സംബന്ധിച്ച സാക്ഷ്യപത്രം നമ്പർ 3189 dt. 21.04.11. Valid upto 03/06/2023</p> <p>5) അഗ്നി സുരക്ഷ വകുപ്പിൽ നിന്നുമുള്ള B/1137/2021 dt 16/03/2021 ലെ പരിശോധന റിപ്പോർട്ട്</p> <p>മേൽ പരാമർശിച്ച വിവിധ വകുപ്പുകളും, സ്ഥാപനങ്ങളും നൽകിയ നിരാക്ഷേപ സാക്ഷ്യപത്രങ്ങൾ കാലാവധി അവസാനിക്കുന്ന തീയതിക്കു മുമ്പ് യഥാവിധി പുതുക്കേണ്ടതാണ്, അല്ലാത്തപക്ഷം ആയത്യാലുമുണ്ടാകുന്ന സാമ്പത്തിക ബാധ്യത ഉൾപ്പെടെയുള്ള എല്ലാ കഷ്ടനഷ്ടങ്ങൾക്കും ലൈസൻസി മാത്രമായിരിക്കും ഉത്തരവാദി.</p>

(ഓഫീസ് മുദ്ര)



Bundhen
സെക്രട്ടറി/ഐ
അകത്തേത്തറ ഗ്രാമ പഞ്ചായത്ത്
Secretary
Akalathara Grama Panchayat

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[Signature]
Advocate

[Signature]



ലൈസൻസ് നമ്പർ : A6-1148/2021-22/73

തീയതി : 03/04/2021

അകത്തത്തറ ഗ്രാമ പഞ്ചായത്തിൽ നിന്നും 1994 ലെ കേരള പഞ്ചായത്ത് രാജ് ആക്ട് (1994 ലെ 13) 232,233,234,254 എന്നീ വകുപ്പുകളും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും അനുസരിച്ച് ഫാക്ടറികൾ, വ്യാപാരങ്ങൾ, മറ്റു സേവനങ്ങൾ എന്നിവയ്ക്കായി നൽകുന്ന

ലൈസൻസ്

ലൈസൻസിന്റെ പേരും മേൽവിലാസവും	കെ.ജെ.തോമസ് കൂട്ടി, കണ്ണത്താനത്ത് വിട്, വടശ്ശേരിക്കര.പി.ഒ, പത്തനംതിട്ട
സ്ഥാപനത്തിന്റെ പേരും സ്ഥലനാമവും	മേരിമാതാ ഗ്രാനൈറ്റസ്, ധോണി
ലൈസൻസ് നൽകിയിട്ടുള്ള പ്രവർത്തനങ്ങൾ	853 എച്ച്.പി ഉപയോഗിച്ച് കരിമൽ ഖനനം നടത്തുന്നതിന്
കെട്ടിടം/സർവ്വെ നമ്പരും വാർഡ് നമ്പരും	കെട്ടിട നമ്പർ : 1/118, Re sy no 117/4,5
ലൈസൻസ് കാലയളവ്	01/04/2021 മുതൽ 31/03/2022 വരെ
ഈടാക്കിയ ലൈസൻസ് ഫീസ്	10,000/- രൂപ+ 8530/- രൂപ. രശീതി നമ്പർ: 1200104440 dt. 25/03/2021
ഈടാക്കിയ തൊഴിൽക്കരം	2500/രൂപ. രശീതി നമ്പർ: 1200104441 dt. 25/03/2021
ലൈസൻസ് അനുവദിക്കുന്നതിനായി ഹാജരാക്കിയ നിരാക്ഷേപ പത്രങ്ങളുടെ വിശദാംശങ്ങൾ (നമ്പർ, തീയതി, കാലയളവ്, നൽകിയ അധികാര സ്ഥാനം)	<ol style="list-style-type: none"> 1) സാനിറ്ററി സർട്ടിഫിക്കറ്റ് നമ്പർ 04/21 dt. 11.02.2021 2) മലിനീകരണ നിയന്ത്രണ ബോർഡിൽ നിന്നുമുള്ള അനുമതി നമ്പർ PCB/PLKD/ICO/R15PAL1416123/2019 dt. 23/01/2020. Valid upto 31/12/2024. 3) മൈനിംഗ് & ജിയോളജി വകുപ്പിൽ നിന്നുമുള്ള അനുമതി നമ്പർ 599/2016-17/6853/m3/2016 dt. 17/12/2016. Valid upto 10.8.2022 4) പാറ പൊട്ടിക്കുന്ന ആളുടെ വൈദഗ്ധ്യം സംബന്ധിച്ച സാക്ഷ്യപത്രം നമ്പർ 3189 dt. 21.04.2011. Valid upto 03/06/2023 5) ഫാക്ടറീസ് & ബോയലേഴ്സ് വകുപ്പിൽ നിന്നുമുള്ള സാക്ഷ്യപത്രം നമ്പർ D13/PGT/09/656/2015 dt. 25/01/2021. Valid upto 31/12/2021 6) അഗ്നി സുരക്ഷ വകുപ്പിൽ നിന്നുമുള്ള B/1137/2021 dt 16/03/2021 ലെ പരിശോധന റിപ്പോർട്ട് മേൽ പരാമർശിച്ച വിവിധ വകുപ്പുകളും, സ്ഥാപനങ്ങളും നൽകിയ നിരാക്ഷേപ സാക്ഷ്യപത്രങ്ങൾ കാലാവധി അവസാനിക്കുന്ന തീയതിക്കു മുമ്പ് യഥാവിധി പുതുക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം ആയതുലമുണ്ടാകുന്ന സാമ്പത്തിക ബാധ്യത ഉൾപ്പെടെയുള്ള എല്ലാ കഷ്ടനഷ്ടങ്ങൾക്കും ലൈസൻസി മാത്രമായിരിക്കും ഉത്തരവാദി.

(ഓഫീസ് മുദ്ര)



Handwritten signature and name of the Secretary

Secretary Akeththara Grama Panchayat

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Handwritten signature of the Advocate

Advocate

Handwritten signature

കേരളസംസ്ഥാന ആരോഗ്യവകുപ്പ്

പ്രാഥമികാരോഗ്യകേന്ദ്രം
അകത്തേത്തറ ഗ്രാമപഞ്ചായത്ത്

നമ്പർ: 4/21

തീയതി: 11.02.2021

സാനിറ്ററിസർട്ടിഫിക്കറ്റ്

- (5) G.O (P) No: 80/2017/LSGD TVM dt 31/10/2017
- (6) സ.ഉ (സാധാ) നം 2511/2017/LSGD dt 22/07/2017
- (7) LSGD Circular No: 66562/RC3/12 dt 10/01/2013
- (8) Circular No. 16203/A.R 12 (1)/2013/ഉ.ഭ.പ.വ. TVM dt 08/04/2014

പാലക്കാട് ജില്ല അകത്തേത്തറ ഗ്രാമപഞ്ചായത്ത്.....കി.പി.എ.ടി.....പ്രദേശത്ത്...119
 വാർഡിൽ...118, 119 നമ്പർ കെട്ടിടത്തിൽ പ്രവർത്തിച്ചു വരുന്ന കി.പി.എ.ടി...പ്രദേശത്ത്...
 എന്ന സ്ഥാപനത്തിൽ...12/02/21...തീയതിയിൽ ഈ സ്ഥാപനത്തിലെ ഹെൽത്ത് ഇൻസ്പെക്ടർ
 പരിശോധിച്ചു. ടി യൂണിറ്റ്.....കി.പി.എ.ടി..... കുതിരശക്തിയിൽ പ്രവർത്തിക്കുന്നതും
 117/4, 117/5 സർവ്വേ നമ്പരിൽ...കി.പി.എ.ടി...കി.പി.എ.ടി...കി.പി.എ.ടി...
 പണിതുകിട്ടി.....689.662. ആളുടെ ഉടമസ്ഥതയിൽ സ്വന്തമായി / വ്യാജേ അടിസ്ഥാനത്തിൽ
 പ്രവർത്തിക്കുന്ന യൂണിറ്റും പരിസരവും പരിശോധിച്ചതിൽ പരിശോധന സമയത്ത് സാനിറ്ററി കണ്ടിഷൻസ്
 തൃപ്തികരമാണെന്ന് ബോധ്യപ്പെട്ടു. അകത്തേത്തറ ഗ്രാമപഞ്ചായത്തിൽ നിന്നും ലൈസൻസ്
 എടുക്കുന്നതിന്/പുതുക്കുന്നതിന് വേണ്ടി താഴെ പറയുന്ന വ്യവസ്ഥകൾക്കും നിബന്ധനകൾക്കും വിധേയമായി
 സ്ഥാപനത്തിന് സാനിറ്ററി സർട്ടിഫിക്കറ്റ് അനുവദിക്കുന്നു.

1. പൊതുജനാരോഗ്യ ശല്യമുണ്ടാകാത്ത രീതിയിൽ സ്ഥാപനം പ്രവർത്തിക്കണം.
2. മാലിന്യം പൊതുജനാരോഗ്യത്തിന് ഹാനികരമാകാത്ത വിധത്തിൽ ശാസ്ത്രീയമായി നീക്കം ചെയ്യണം.
3. ജലസ്രോതസ്സും മറ്റും സാംക്രമികരോഗങ്ങൾ ഉണ്ടാകാത്ത വിധത്തിൽ സംരക്ഷിക്കണം.
4. ഈ സ്ഥാപനത്തിൽ നിന്നും ജലം, വായു, ശബ്ദം മാലിന്യം ഉണ്ടാക്കുന്ന പ്രവർത്തനം പാടില്ല.
5. സ്ഥാപനവും പരിസരവും സാംക്രമികരോഗങ്ങൾ ഉണ്ടാകാത്ത രീതിയിൽ സംരക്ഷിക്കണം.
6. ജീവനക്കാർ സാംക്രമിക രോഗങ്ങളിൽ നിന്നും മുക്തരായിരിക്കേണ്ടതാണ്.
7. പുറകയില വിമുക്തം സൈൻ ബോർഡ് പ്രദർശിപ്പിച്ചിരിക്കേണ്ടതും സ്ഥാപനം പുറകിലി വിമുക്തമെന്ന് ഉറപ്പുവരുത്തേണ്ടതുമാണ്.
8. അനുസംസ്ഥാന തൊഴിലാളികൾ സ്ഥാപനത്തിൽ ഉണ്ടെങ്കിൽ പ്രാഥമികാരോഗ്യകേന്ദ്രത്തിലെ മെഡിക്കൽ ഓഫീസറെ അറിയിക്കേണ്ടതാണ്.
9. പ്ലാസ്റ്റിക് മാലിന്യം പരിസരത്ത് കത്തിക്കുകയോ വലിച്ചെറിയുകയോ ചെയ്യരുത്. പ്ലാസ്റ്റിക് മാലിന്യം ശേഖരിച്ച് ശാസ്ത്രീയമായി സംസ്കരിക്കുക.
10. പൊതുജനാരോഗ്യനിയമം (MPH ACT 1939 / TCPH ACT 1955) പഞ്ചായത്ത് രാജ് നിയമവും ചട്ടങ്ങളും മറ്റ് ബന്ധപ്പെട്ട നിയമങ്ങളും നടപടിക്രമങ്ങളും നിർബന്ധമായും പാലിച്ചിരിക്കണം.
11. ഭാവിയിൽ ഏതെങ്കിലും തരത്തിലുള്ള വികസന പ്രവർത്തനങ്ങൾക്ക് ഈ ഓഫീസിൽ നിന്നും അനുമതി വാങ്ങിയിരിക്കണം.
12. മുകളിൽ പറഞ്ഞ നിബന്ധനകളിൽ ഏതെങ്കിലും പാലിക്കാതെ വന്നാൽ മറ്റൊരു അറിയിപ്പു കൂടാതെ സാനിറ്ററി സർട്ടിഫിക്കറ്റ് റദ്ദ്ചെയ്യുന്നതാണ്.

ഹെൽത്ത് ഇൻസ്പെക്ടർ
 അകത്തേത്തറ പ്രാഥമികാരോഗ്യകേന്ദ്രം

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 Advocate

[Handwritten Signature]



GOVERNMENT OF KERALA
DEPARTMENT OF FACTORIES AND BOILERS

Form-4
(Prescribed under Rule 5)

License is hereby granted to Shri/Smt. K.J. THOMASKUTTY (Managing Partner) for the premises detailed hereunder for the use as a factory within the limits specified in the Permit (s) and for the manufacturing process stated herein after subject to the provision of the Factories Act 1948 and the Kerala Factories Rules 1957.

The license shall remain in force till the 31st day of December 2021.

1.	Registration No	D13/PGT/09/656/2015	5.	Permit No & Date	E/33/2014 (04-02-2014)
2.	Name & Address of the Factory	MARY MATHA GRANITES 1/531, MAYAPURAM, DHONI PO, AKATHETHARA, PALAKKAD - 678 009	6.	Name of the Region	Ernakulam
3.	Registration Date	18-09-2015	7.	Name of the Division	Palakkad
4.	Details of the premises		8.	Manufacturing Process & NIC Code	1. METAL CRUSHING (08106)
	Panchayat	Akathethara			
	Village	Akathethara			
	Survey No	117/4, 117/5			
	Taluk	Palakkad			
	District	Palakkad			

Place : Ernakulam
Date : 25-01-2021

EXT. R9(h)

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(Issued under Rule 5, renewed under Rule 7)

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EXT. R9(h) / 2

License Details									
Calendar Year	No. of Workers	Power	Fees	Additional Fee	Excess Fee	Remittance Date	Renewed Date	Sign of Official	
2021	18	546.63 KW +380 KVA	19025.00		17860.00	12-10-2020	25-01-2021		
Amendment Details									
Factory Name	No. of Workers	Power(KW)	Fees	Additional Fee	Remittance Date	Amendment Year	Amendment Date	Sign of Official	
MARY MATHA GRANITES	18	567.89 (380 KVA)		0.0					
MARY MATHA GRANITES	18	546.63 (380 KVA)	790	0.0	16-10-2019 30-03-2019	2018	23-10-2019		
Transfer Details									
Transferred From	Transferred To	Transfer Fee	Remittance Date	Year of Transfer	Transfer Date	Sign of Official			
SAJIMON ABRAHAM (PROPRIETOR) (null)	K.J. THOMASKUTTY (Managing Partner)	18115.00	16-05-2018 24-07-2017	2017	26-03-2019				

(License Renewal application for 2022 should be submitted on or before 31-10-2021)
 * This is a computer generated certificate. Hence there is no need for a physical signature

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 Adhikari